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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 569/(MAH)/2017

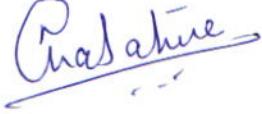
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE PARTIES: Regent R & D Technologies Pvt. Ltd.
V/s
ROC, Pune

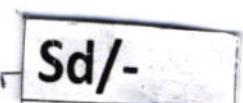
SECTION OF THE COMPANIES ACT: 252 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Neha Apte	Company Secretary SNA & Associates	

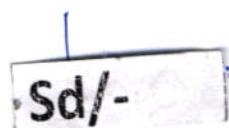
ORDER

CP 569/252(1)/NCLT/MB/MAH/2017

At request of the Petitioner Counsel, the Company Petition is hereby dismissed as withdrawn with liberty to file in accordance with law.



V. NALLASENAPATHY
Member(Technical)



B. S. V. PRAKASH KUMAR
Member (Judicial)